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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

.....

Regn.No.CA-878/89
MP-2011/89

Date of Decision: 12.2.90.

Shri Krishan Lal.

... Applicant.

Vs.

Union of India & Ors.

... Respondents.

For the applicant:

... In person.

for the respondents

... Shri Shyam Moorjani,
Advocate.

CORAM: Hon'ble Shri T.S.Oberoi, Judicial Member.
Hon'ble Shri I.K. Rasgotra, Administrative Member.

JUDGEMENT (ORAL)

(Delivered by Hon'ble Shri I.K. Rasgotra)

Shri S.C.Luthra, proxy counsel for Shri P.L.

Mimroth, counsel for the applicant appeared and stated that the counsel for the applicant will not be available till the Assembly Elections are over as he himself is contesting for the same. The learned counsel for the Respondents, however, stated that the applicant has been transferred from the office of respondent No.4 to a different office at Ghaziabad. The cause of filing this application, the alleged, harassment etc. has, therefore, been removed. He also stated that there are eighteen charge-sheets ^{pending} containing charges mostly relating to unauthorised absence from duty and use of filthy language against his Supervisor. Although, the learned counsel for the respondents stressed that there has been no alleged harassment, yet to alleviate the hardship of the applicant, the respondents have provided relief by transfer. Since, the cause of action resulting in the filing of this application has been removed, the application can be disposed of at the admission stage itself. Accordingly, while disposing of the application, we direct the respondents that the enquiry for all the charge-sheets pending against

21

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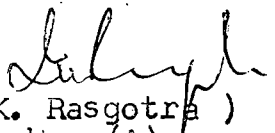
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the applicant should be finalised as early as possible but not later than four months from the date of communication of this order. Thereafter, if applicant feels aggrieved, after exhausting the departmental remedies, he would be at liberty to come to the Tribunal if he so desires. OA is disposed of on the above terms with no order as to costs.


MP-2011/89

The MP, seeking exemption from the training in the M.S.M. refresher course has become infructuous as the training course is already over. Further when the applicant reported for the course, he was sent back by the concerned authorities, as stated by the applicant. This grievance also does not exist.

The MP-2011/89 is also disposed of on the above lines.


(I.K. Rasgotra)
Member (A)

12/2/90

 12/2/90
(T.S. Oberoi)
Member (J)